

Other measure adopted for providing protection to small scale industries from undue competition from large scale industries are :

- (i) Reservation of 122 items for exclusive purchase by Government under its Stores Purchase Programme;
- (ii) Reservation of 70 products for manufacture in the small scale sector only;
- (iii) Price preference accorded under Government Purchase Programme to small scale products in specific cases.
- (iv) Rendering of techno-managerial consultancy services on cost free basis;
- (v) Common service facilities;
- (vi) Supply of built-up factory space in Industrial Estates in semi-urban and rural areas;
- (vii) Liberalised credit facilities; and
- (viii) Supply of machinery on hire purchase basis.

#### Corruption and Mismanagement in the Balladila Iron Ore Project.

\*639. SHRI KAMESHWAR SINGH : Will the Minister of STEEL, MINE AND METALS be pleased to refer to the reply given to Unstarred Question No. 1747 on 30th July, 1968, and state:

(a) whether the investigations about corruption and mismanagement in the Balladila Iron Ore Project have been completed and the case handed over to the C. B. I;

(b) if so the details of the investigation report; and

(c) if not reasons for delay and the approximate time by which the investigation will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c) These complaints are pseudonymous and certain allegations of vague and general nature. However, National Mineral Development Corporation has made certain preliminary enquiries. These would have to be further examined and appropriate action would be taken if circumstances so warrant.

#### पूर्वी योरोपीय देशों के साथ व्यापार

\*640. श्री कंबरलाल गुप्त : क्या बाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार उन एजेंटों को हटा रही है जो पूर्वी योरप के देशों को सामान सप्लाय करते हैं; और

(ख) यदि हां, तो ऐसे एजेंटों की संख्या कितनी है और उनको हटाये जाने के कारण क्या हैं ?

बाणिज्य मंत्रालय में उप-मंत्री (श्री मोहम्मद शफी कुरैशी) : (क) जहाँ कुछ वस्तुओं का निर्यात राज्य व्यापार निगम और खनिज तथा घातु व्यापार निगम के माध्यम से किया जाता है अथवा जहाँ निर्माता इन निगमों के सहयोगी सभरक बन गये हैं, उन मामलों को छोड़कर, पूर्वी योरोपीय देशों को प्रत्यक्ष रूप से और निर्यात गृहों के माध्यम से माल का निर्यात करने की अनुमति है। वर्तमान क्रियाविधि में कोई परिवर्तन करने का विचार नहीं है।

(ख) प्रश्न नहीं उठता।

#### Durgapur Steel Plant

\*642. SHRI S. R. DAMANI : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether Government's attention has been drawn to a statement dated the 22nd September, 1968 made by Shri K. T. Chandy, Chairman of the Hindustan Steel

Limited that damages caused to the furnaces at Durgapur Steel Plant were wilful acts;

(b) whether Government agree with this observation;

(c) if so, whether an enquiry has been ordered; and

(d) the nature of disciplinary action taken against those responsible for the damage?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): (a) Government are aware of the statement made by the Chairman, HSL.

(b) Damage to the re-heating furnaces was caused as a result of act of sabotage on the part of a group of workers present at the spot.

(c) 36 workers were arrested by the Police and investigations are in progress.

(d) 67 workers including the 36 arrested were suspended by the Management as a result of this occurrence and suitable action is being taken.

**Machine Tool Corporation of India Ltd.**

\*644. SHRI PREM CHAND VERMA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the names of the Chairman or Managing Director and members of the Board of Directors of Machine Tool Corporation, when they were appointed and their tenure and terms of appointment;

(b) the amount of loss which the Corporation suffered on account of irregularities, thefts, stock shortages and fires and whether these matters were looked into and if so, the result thereof; and

(c) whether a general assessment of the working of the Corporation has been done at any time and if so, what was the result and if it not, whether Government propose to secure the services of any expert in order to find out the drawbacks and to bring about improvement in its working? THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED):

**Date of Appointment**

(a) Shri S. M. Patil, Chairman and Managing Director, Hindustan Machine Tools Limited, Bangalore

Chairman 6-7-1968

Shri D. K. Saxena, Secretary to the Government of Rajasthan, Industries Department, Jaipur

Director 6-7-1968

Shri A. R. Shirali, Joint Secretary to the Government of India, Ministry of Finance (Department of Economic Affairs), New Delhi

Director 14-10-1968

Shri G. N. Mehra, Deputy Secretary to the Government of India, Ministry of Industrial Development and Company Affairs, New Delhi

Director 6-7-1968

No Managing Director has been appointed. The tenure of the Chairman and Directors ends on the day of the Annual General Meeting of the Company, following their appointment. The Chairman and the members of the Board are not whole time Directors of the Company. They are being paid Travelling and Daily Allowances as admissible under the rules of their respective parent organisations.

(b) Nil. does not arise.

(c) The Company was registered on 11th January, 1967 and the project is in the construction stage. The progress of work is discussed at the meetings of the Directors, and Government are kept informed of it through monthly progress